



ANDHRA UNIVERSITY

DPIIT-IPR Chair

Centre for Intellectual Property Rights

Vishakhapatnam-530001, India

Recent Passport size

Application for **DPIIT-IPR Chair Professor** under **SPRIHA** Scheme

(Please Fill in BLOCK LETTERS)

1. **Name of the Candidate** :
(In BLOCK Letters)

2. **Name of the Father/ Mother** :

3. **Date of Birth** :

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D D

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M M

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Y Y Y Y

4. **Age** :

5. **Gender** :

(Male / Female / Transgender)

6. **Category (OC / OBC / SC / ST):**

7. **State of Domicile** :

8. **Address for Communication**

:

9. **Permanent Address**

:

10. Contact Details :

Mobile	+91-
Alternate Mobile	+91-
E-mail(s)	

11. Educational Qualification with documentary proof (attach the photocopies at the end):

Qualification Name of Degree/ Certificate [Start with Bachelors]	Board/ University	Subjects/ Expertise if any	Year of Passing

12. Details of current or latest employment with documentary proof (attach the photocopies at the end):

Name of the Institution/ Body/Office	Designation	From-Till Present (YYYY)	Nature of Appointment (Regular/ Temporary/ Contract)	Pay & Type: (Grade Pay/ Consolidated/ Fixed pay/ Lecture Basis)	Subjects Taught/ Research/ Administrative
				Rs. (per month)	

13. Details of previous employment (In chronological descending order of previous posts) (attach the photocopies at the end):

Name of the Institution/ Body/Office	Designation/ Position Held	Post Held	Nature of Appointment (Regular/ Temporary/ Contract)	Subjects Taught/ Research/ Administrative
		From-Till (YYYY)		

14. Total Experience in IP Domain (Min 5 years)?

If yes, how many years?

Experience in IP Domain (in years)	Experience other than IP Domain (in years)

15. Are you a Patent Agent: Yes / No

16. Details of Patent related Course/Workshop/Seminar:

17. Details of Patents (Filed/Published/Granted) if any:

18. Details of Technology Transfer (if any):

19. Major contributions and Achievements in IPR area (if any):

20. Details of publications/reviews/books (If needed, attach as an additional sheet at the end):

S. No	Publication Details with DOI	Link or DOI
1.		
2.		
3.		
4.		
5.		

21. Honors/Awards & Fellowships for Outstanding work if any:

(If needed, Attach the numbered list as an additional sheet at the end. No need of photocopies of certification or pictures of any awards)

S. No.	Name of the Honor/Award/Fellowship, etc	Type/Description
1.		
2.		
3.		
4.		
5.		

22. DECLARATION:

I hereby declare that all the statements and entries made in this application are true, complete and correct to the best of my knowledge, belief and understanding. In the event of any information found falsified or incorrect or ineligibility detected before or after interview/test/selection, my candidature/appointment may be cancelled and all my claims for recruitment be forfeited.

I have also enclosed all the relevant documents in support of my Candidature.

Place:

Date:

(Signature of the Candidate)

Filled-in complete Application must be mailed to frontdesk_rd@andhrauniversity.edu.in

**INSTRUCTIONS FOR CANDIDATES REGARDING IPR CHAIR APPLICATION AT
ANDHRA UNIVERSITY, VISAKHAPATNAM**

1. Filled-in complete Application must be mailed to frontdesk_rd@andhrauniversity.edu.in on or before **10-07-2026 (10th July 2026), 11:59 pm IST**.
2. Complete and correct information must be given against each item. Incomplete application may be liable to be rejected.
3. Photocopies of certificates should be enclosed along with the application in the email.
4. Original certificates should be produced at the time of the interview, if selected.
5. Clear coloured recent passport photograph must be attached, and all certificates must be legible.
6. If the administration decides to interview the candidate, he/she should arrange to be present with all the Original Certificates and relevant documents at the venue which will be communicated. No TA-DA will be provided for attending the interview.
7. The summoning of a candidate for interview conveys no assurances whatsoever that he/she will be selected or recommended.
8. The University reserves the right to fill or not to fill the post without giving any reason whatsoever.
9. The application may be handwritten or typewritten. But all applications must be sent to the prescribed mail. Please note that only soft copies are accepted. No hard copies of the application or certificates are needed.
10. The application in any way received after the prescribed date will be liable for rejection and no further correspondence thereon will be entertained.

various aspects of this scheme with respect to quantifiable deliverables on part of the Chairs.

4. VISION

Facilitate intellectual property education and research.

5. OBJECTIVES

The objectives of this scheme are asunder:

- i. Introducing and promoting IP education in Institutions of higher learning/ universities, for which DPIIT IPR Chairs may be appointed in eligible institutions selected under the Scheme;
- ii. Creation of an IPR knowledge database by compiling global best practices on all IPR matters;
- iii. Collaborations of Indian academic institutions with other Universities/ Colleges/ Institutions across the world;
- iv. Develop, formulate and collate inputs/ recommendations industry, practitioners and academia on IPR issues for policy makers;
- v. Foster research in IPR and related matters and highlight the policy relevance thereof;
- vi. Co-operation between IPR Chairs to facilitate joint research, shared lecturing arrangements and student/ academic exchanges;
- vii. Dissemination of research and promoting discussion on IPR;and
- viii. Facilitate increase in domestic IPR filings.

6. ELIGIBILITY

The following are eligible for applying under the Scheme:

- i. Universities, Colleges and Institutions of higher learning recognized by the Central and State Governments, including University Grants Commission and All India Council for Technical Education;
- ii. Institutions affiliated to recognized Universities/ Colleges/ Institutions in the area of IPRs.

NOTE: *Individuals are not eligible to apply under this scheme.*

7. QUALIFICATION OF IPR CHAIRS & OTHER CONDITIONS

Under the scheme, finances through the mode of grants-in-aid are proposed to be disbursed by DPIIT and financial assistance may be given to the IPR Chair, for the following purposes:

7.1 IPR Chair: -

Designation	IPR Chair
Qualification	An individual would be eligible to be appointed as an

	<p>IPR Chair if he:</p> <ul style="list-style-type: none"> i. has served as, or meets the eligibility criteria for serving as, a Professor or an Associate Professor as prescribed by the UGC; and possesses sufficient teaching and research experience in Intellectual Property Rights (IPR), or ii. is an IP attorney who has practiced IPR law for a minimum of ten years, OR any other professional who has gained significant recognition in the field of IPR with no less than ten years of experience in the said field, or iii. is a retired official of the IP Office under CGPDTM, holding a doctorate degree, with a minimum of five years of experience working at Level 12 or above, such as Controller of Patent & Design, Registrar of Trademark & Geographical Indications, or Registrar of Copyrights.
<p>Age and Tenure</p>	<p>Any individual above the age of 70 years shall not be eligible for the appointment as IPR Chair.</p> <p>An individual may serve as an IPR Chair for a term of up to 5 years, starting from the date of their appointment. No person may continue as an IPR Chair for more than 5 years from the date of their appointment.</p>
<p>Emoluments</p>	<p>Consolidated Rs. 1.5 Lakh per month [For full time IPR Chair]</p> <p>INR 25000 per month as honorarium [For IPR Chair appointed on additional charge basis]</p> <p>-</p> <p>An annual increment of 3% of the current remuneration shall be granted to the IPR Chair upon the completion of each 12-month period, commencing from the date of appointment of the IPR Chair.</p> <p>-</p>
<p>Term of IPR Chair in a University / Institution</p>	<p>A Chair may be established in a University / institution for an initial term of five (5) years, which may be extended for a further term of five (5) years.</p>

	<p>Upon the effective date of these amended SPRIHA guidelines, Universities / institutions that have already been granted a two (2) year extension following the completion of the initial five (5) year term shall apply for an additional three (3) year extension upon the expiration of their current two (2) year extension period.</p>
<p>Mode of nomination of IPR Chair</p>	<p>Below-mentioned process shall be followed for appointment of an IPR Chair:</p> <p>A 3-member Committee consisting of eminent persons constituted by the Vice-Chancellor of the University / Director of the Institute shall nominate an individual and submit its recommendation to DPIIT. One member of this Committee must be an external member possessing expertise in any domain of IPR, with a total experience of no less than 10 years.</p> <p>Upon approval of the recommendation of the Committee by the DPIIT, the nominated individual shall be appointed by the University / Institute as IPR Chair.</p>
<p>Nature of appointment of IPR Chair [Full time or additional charge]</p>	<p>The appointment of the IPR Chair shall be on a full-time basis. In the event that the University or Institute is unable to find a suitable candidate for a full-time appointment, it may, with the prior approval of DPIIT, appoint any Professor or Associate Professor from the respective University or Institute, who has a minimum of eight years of teaching experience in the field of Intellectual Property Rights (IPR), on an additional charge basis.</p> <p>The appointment on additional charge for the position of IPR Chair may be made for a maximum period of one year, starting from the establishment of the IPR Chair at the institution by DPIIT.</p> <p>Universities that have appointed IPR Chair professors on an additional charge basis shall not continue such appointments beyond one year from the date on which the amended guidelines come into effect.</p> <p>Further, universities may appoint an IPR Chair on an additional charge basis during the interim period between two full-time appointments, provided that such additional charge appointments shall not exceed one year in duration.</p>